## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(CAA)-313(PB)/2017

IN THE MATTER OF:

Telenor (India) Communication Pvt. Ltd.

Applicant/petitioners

Bharti Airtel Ltd.

Respondent

Order under Section 230-232 of the Companies Act

Order delivered on 09.10. 2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner : Mr. V.P. Singh, Mr. Rushil Oberoi, Advs.

For the Respondent

ORDER

The date of hearing be kept as 15.11.2017.

Order reserved.

(CHIEF JUSTICE M.M.KUMAR)

PRESIDENT

(DEEPA KRISHAN) MEMBER(TECHNICAL)

09.10.2017 V. Sethi